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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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सं० 4] नई दिल्ली, सोमवार, फरवरी 12, 2024/ माघ 23, 1945 (शक)
No. 4] NEW DELHI, MONDAY, FEBRUARY 12, 2024/MAGHA 23, 1945 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 12th February, 2024/Magha 23, 1945 (Saka)

The following Act of Parliament received the assent of the President on the 12th February, 2024 and is hereby published for general information:—

THE CONSTITUTION (JAMMU AND KASHMIR) SCHEDULED CASTES ORDER (AMENDMENT) ACT, 2024

(No. 4 OF 2024)

[12th February, 2024.]

An Act further to amend the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Act, 2024. Short title.

Amendment of
Constitution
(Jammu and
Kashmir)
Scheduled
Castes Order,
1956.

2. In the Schedule to the Constitution (Jammu and Kashmir) Scheduled Castes Order, C.O. 52.
1956, for entry 5, the following entry shall be substituted, namely:—

“5. Valmiki (in the Union territory of Jammu and Kashmir only), Chura, Bhangi,
Balmiki, Mehtar”.

DR. RAJIV MANI,
Secretary to the Govt. of India.